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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA-649/2001  
MA-1501/2001

New Delhi this the 17th day of April, 2002.

Hon'ble Dr. A. Vedavalli, Member(J)  
Hon'ble Sh. Govindan S. Tampli, Member(A)

1. The Bailiffs(Amins)Association  
through its President,  
Sh. D.R. Arya,  
Office Room No.6,  
Old Civil Supply Building,  
Tis Hazari Courts Premises,  
Delhi-54.
2. Sh. Ashok Kumar Saini,  
S/o late Sh. Raghuvir Singh,  
R/o 1764/10, Tri Nagar,  
Delhi-5. .... Applicants

(through Sh. Naresh Kaushik, Advocate)

Versus

1. Govt. of NCT, Delhi  
through Chief Secretary,  
Indraprastha Secretariat,  
Player Bhawan(ITO),  
New Delhi-1.
2. The Divl. Commissioner/  
Secretary (Revenue),  
Delhi Administration,  
Tis Hazari Courts Premises,  
Delhi-54.
3. The Lt. Governor,  
Govt. of NCT,  
Raj Niwas Marg,  
Delhi.
4. The Secretary(Finance),  
Delhi Administration,  
Govt. of NCT, Delhi,  
Indraprastha Secretariat,  
Player hawan(ITO),  
New Delhi-1. .... Respondents

(through Sh. Ajesh Luthra, Advocate)

ORDER (ORAL)  
Hon'ble Dr. A. Vedavalli, Member(J)

Learned counsel for the applicants seeks  
permission to withdraw this OA with liberty to file a  
fresh OA.

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2. On a consideration of the matter, permission is granted. OA is dismissed as withdrawn with the liberty to the applicants to file a fresh OA, if so advised, in accordance with law.

(Govindan S. Tampi)  
Member(A)

A. Vedavalli

(Dr. A. Vedavalli)  
Member(J)

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